

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION(O.A.) NO.237 OF 2025

IN THE MATTER OF:

Narender Kumar

APPLICANT

V/S

State of Haryana & Ors

RESPONDENTS

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Through Counsel

*P.A. Sharma*  
Advocate

Hon'ble Supreme Court of India  
CH. No.-17, M.C.Setalvad Block  
Supreme Court Of India,  
Coppernicus Marg,  
New Delhi,110001

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION(O.A.) NO.237 OF 2025

IN THE MATTER OF:

Narender Kumar

APPLICANT

VS

State of Haryana & Ors

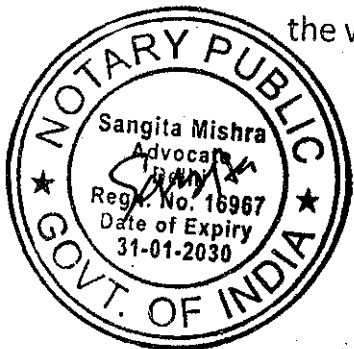
RESPONDENTS

**REPLY BY WAY OF AFFIDAVIT OF THE RESPONDENT NO.-7**

MOST REPECTFULLY SHOWETH:

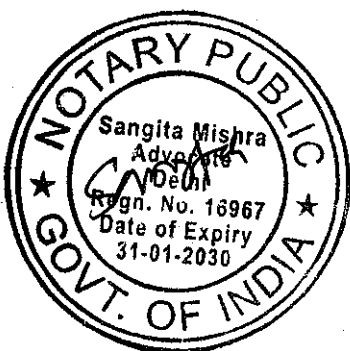
I, Satendra Kateria, S/O Sh. Mangeram, Age 27 Yrs R/O Village, Kataria, Ratua Mohalla, Prithala, Palwal, 121102 do hereby solemnly affirm and state as under:

1. That I am the respondent no.-7 in the present case, therefore conversant with the facts and circumstances of the present case, as such competent to swear this affidavit.
2. That at the very outset I state that no point of this O.A. if not denied specifically, is deemed as admission on the part of this respondent.
3. That I further state that the present O.A. being based on false, incorrect as well as misconceived and misleading facts, is gross abuse of the process of the Hon'ble Tribunal. I, therefore, state that the instant O.A. is, liable to be dismissed with exemplary costs. Further the applicant has rendered himself liable for action /prosecution under Section 215 of BNSS.
4. I state further that the instant one is the case where the averments as well as the documents attached with the instant O.A. itself has laid bare the whole truth which speak for itself that the Present O.A. has been filed



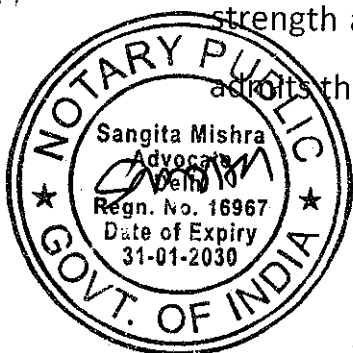
with oblique motive, as there is no evidence adduced by the applicant which can show that in any sense there is any case against the present respondent.

5. I state that the applicant has misled this Hon'ble Tribunal by falsely asserting that illegal act was committed on Gram Panchayat Land village, Prithla, District Palwal, Haryana, in collusion between the elected Sarpanch, the gram Panchayat secretary, and a private contractor as well as with the connivance of the district officials such as BDPO, SDM and Deputy Commissioner, with the deliberate objective of profiteering at the cost of severe ecological degradation, loss of public resources, and violation of the polluter pays and precautionary principles enshrined under Section 20 of the national Green Tribunal Act 2010. I also state that the applicant has maligned not only us but the district officials such as BDPO, SDM and DC as well by dragging them in the present case in spite of the evidences on record which show their promptness and sincerity with which they all have acted in the present matter. The facts of the case is self-evident in so far as the respondent was served so cause notice by them to the respondent.
6. It is stated that the Hon'ble tribunal assigned by nation with the very onerous but noble task of protecting our environment, has been abused in a manner that itself shows that the applicant is seeking to paint black the village Sarpanch, present respondent, the secretary and the private contractor, Hon'ble District Commissioner, Sub-Divisional Magistrate and Block Development Officer, with one brush by making sweeping



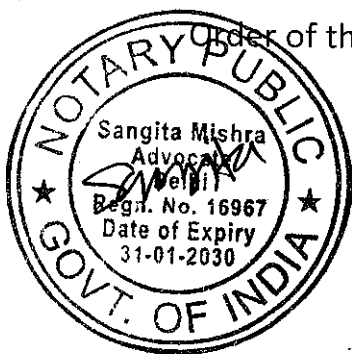
allegations against them all. This shows the malice on the part of the applicant.

7. That it is stated very respectfully that the indeed trees felled were 68 in all though permission granted by the District administration was only for 43 trees. However, the correct fact substantiated by the document relied by the applicant himself in the instant O.A., is that the trees were felled by the contractor in excess of the sanctioned strength primarily because he found them hindrance in cutting/felling those of the 43 trees which were part of the sanctioned strength. It is submitted that the private contractor has himself admitted before the Garhpur Police station that he had cut them because he found them as hindrance in cutting the above 43 trees. It is submitted that the Village Sarpanch or any of the elected members was no way and no where party to the acts of the said contractor. Such allegation without any corroborative evidence is crime in itself for which the applicant is liable to be punished as stated herein above.
8. That it is stated that the sincerity and diligence on the part of the present respondent is self-evident from the statement of the applicant himself in the present application in so far as the applicant has himself admitted here in this O.A. that the elected panchayat Members, namely Motiram(ward no.8) and Raj Singh(ward No.4) were assigned to oversee the tree felling process. The applicant further himself admits that the above members had found the felling of trees in excess of the sanctioned strength and they informed the respondent. Furthermore the applicant admits that when questioned the Sarpanch Sh. Satendra Kataria-initially

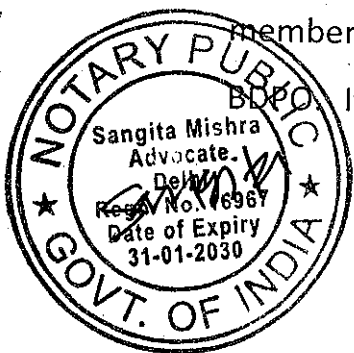


denied any wrong doing but later claimed he had informed the BDPO based on resolution no. 14 of the Gram Panchayat”.

9. That it is stated that the aforesaid self-admissions itself show the steps emergent to have been taken by the respondent in the emergent situation, were taken with all alacrity and promptness by the elected panchayat members headed by the Sarpanch, the present respondent.
10. That it is stated that certain material facts have been suppressed in the instant O.A. which is that after the above Panchayat members noticed the excess of tree felling, the entire elected panchayat members sought explanation from the said private contractor immediately by serving him so-cause notice to the said contractor, and then immediately the respondent who himself cannot be expected to remain on the site all the time, took the legal steps in the present matter after passing the resolution to the above effect.
11. The alacrity with which the respondent acted in taking the legal steps in the matter and writing to the BDPO, Prithla after the receipt of the information of felling trees in excess of the sanctioned strength and after hearing the explanation of the said contractor, itself speaks of the sincerity on the part of the respondent in responding to the situation which was totally stunning to the respondent in the face of the laurel earned by present Panchayat under his leadership as the present Panchayat has earned name and fame in the District for afforestation drive undertaken by them by planting 500 trees affirmed by the Kind Order of the deputy Commissioner, Palwal dated 02.06.2025.

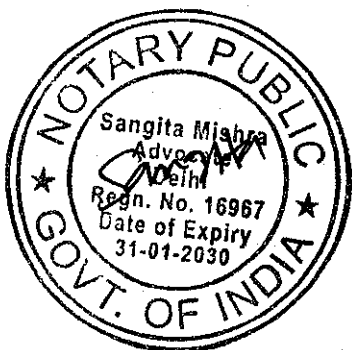


12. That it is state<sup>d,</sup> further that the respondent with the cooperation of the other panchayat members took other steps to restore the damage done by the contractor as per forest law .
13. That it is stated that it is denied completely that the applicant is a vigilante citizen. The fact is that the present O.A. has been filed by the applicant with sheer malice out of sheer personal vendetta in order to settle his ire with this respondent. Therefore, the applicant has dragged the name of the present respondent in the present episode despite his innocence writ large in the present case. The deponent states that earlier also the applicant had filed false complaint against the present respondent by filing false complaint against him in the Chief Minister's Window on. However, the aforesaid complaint was found baseless and therefore rejected.
14. It is stated that the acts of the private contractor were carried out by the said contractor independently, as being a contractor he was to work as per his own experience and wisdom. However, when the said contractor exceeded his limit, the respondent stepped in immediately and took all possible steps as per the kind Order of the district administration. The respondent being the Sarpanch was not at the site, nor he is supposed to be at the site all the time. Therefore he cannot be blamed personally nor the other members of the elected Panchayat body.
15. It is stated that the respondent wrote to the BDPO regarding the same after passing the resolution no.14 with the consent of all Panchayat members and subsequently complied with the all the Orders of the BDPO. It is stated that the respondent also successfully recovered the



penalty amount imposed on the said contractor by the BDPO vide his Order and he got it deposited into the Village Panchayat's bank account. The penalty amount was Rs 233125/- . Further the deponent planted 500 trees also in compliance with the Order from the BDPO of the District administration. Further in compliance with the kind Order of the BDPO, the deponent had duly informed them also of the compliance of not only recovering the penalty amount of Rs 2,3315/- but also of planting 500 trees of different types/varieties of which 250 have been planted by the said contractor. Now the ecological balance has been restored. This is also affirmed by the Order of the DC dated 02.06.2025. This itself shows the dedication of the present respondent and his Panchayat body duly elected, to the cause of the environment. It is further relevant to point herein that the respondent has been environment conscious person , so under him the afforestation specially, has been done earlier also on a large scale in the Village Prithala apart from sanitation drive undertaken by the elected body under him. ~~The following photographs of the afforestation work carried out by the respondent have been annexed herewith and marked as Annexure No. 1 to 4.~~

16. That it is stated that the facts mentioned herein above show amply that the applicant's present O.A is a motivated as well as vexatious as the steps as per the Forest Act and rules framed thereunder by the Govt Of Haryana, have already been taken by the local district administration and the present Panchayat body has done its best to comply with the same. Thus the present O.A being motivated for oblique reason, is liable



*to be dismissed*

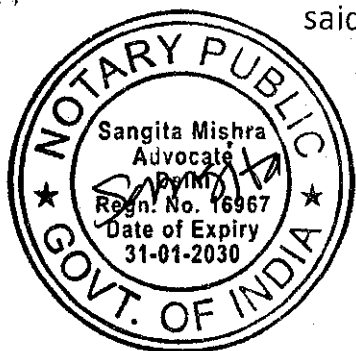
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with exemplary costs for wasting the precious time of the present Hon'ble Tribunal.

17. That the Hon'ble Supreme Court of India, has held in Noorduiddin V/s. K. L. Anand 1995 SCC(1)242, as under :-  
 "Equally the judicial process should never become an instrument of operation or abuse or a means in the process of the Court to subvert justice". It is stated that the above Judgment applies to the facts and circumstances of the present case.
18. That the deponent states the synopsis does not represent correct facts, therefore it is denied. Further the facts narrated in the facts column are also incorrect, misconceived and misleading, therefore denied totally except the parts of records of the present matter.
19. That the deponent states that he is stunned at the sheer audacity with which the applicant has filed the instant O.A with incorrect facts and malicious allegations of collusion with district administration and private contractor.

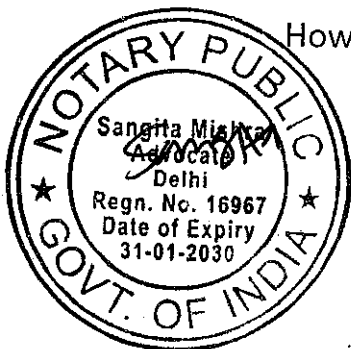
#### PARA WISE REPLY TO GROUNDS

1. That the contents of the ground 1 under reply are, false besides being misconceived, and misleading, therefore denied word by word line by line except as to the records of the present case.
2. That the contents of the ground 2 under reply are, malicious, false besides being misconceived, and misleading, therefore denied word by word line by line except to the extent they are parts of record. The theory of collusion among the Panchayat Secretary, Sarpanch and the said Contractor is malicious and based on the applicant's whims and



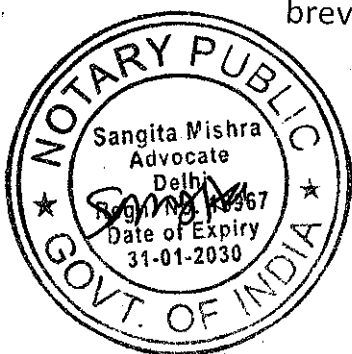
surmises and sheer malice. This allegation is vexatious and tormenting. The aforesaid submissions may kindly be treated as part and parcel of the reply to the present para for the sake of brevity.

3. That the contents of the ground 3 under reply are, totally false, baseless as well as malicious besides being misconceived, and misleading, therefore denied word by word line by line except as to the records of the present case. The annexures relied by the applicant himself in the present O.A., clearly show the steps that were taken by the Panchayat elected body under the leadership of the present respondent. The above annexures further show that the Said officials of the District administration such as the BDPO, SDM and the Deputy Commissioner as well as the local Police officer have acted very promptly with all alacrity and after proper assessment of the damage caused in the present case, appropriate Order was passed and the respondent and the elected Panchayat body under him have duly complied with the above Order. The penalty amount of Rs233125/- has been deposited in the account of the Village Panchayat Prithala by the said Contractor and further in compliance with the Kind Order of the BDPO issued 500 trees (250 by the said contractor) have been planted of which many are Peepal trees and trees of religious and spiritual significance. The aforesaid submissions made herein above in the para no. 1 to 14, may kindly be treated as part and parcel of present reply for the sake of brevity.
4. That the contents of the ground 4 under reply are, parts of record. However, the allegation is malafide, besides being misconceived, and

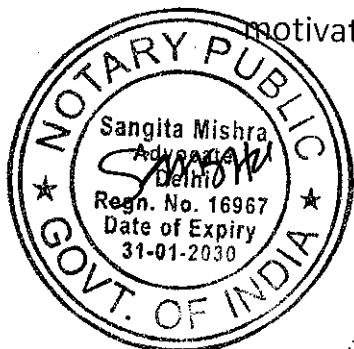


misleading, therefore denied word by word line by line except to the extent they are parts of record. The submissions made herein above show abundantly that appropriate steps with all promptness were taken in the matter by us and the ecological loss/damage caused by felling of 25 extra trees, has been adequately restored. Rs 233125 has been recovered from the said contractor and 500 trees have also been planted. The Order of the district administration has been complied in all respects.

5. That the contents of the ground 5 under reply are, false besides being misconceived, and misleading, therefore denied word by word line by line. The penalty amount as decided by the District Administration has been deposited in the Gram Panchayat's account by the said Private Contractor, and 500 trees have also been planted. Therefore, the essence of the polluter pays and precautionary principles as outlined under Section 20 of the National Green Tribunal Act, 2010 has been achieved by the strict, prompt and diligent efforts and steps taken with all sincerity by the District Administration under the respondent no.5, 6 and 8 respectively. Accordingly the so cause Notice has been disposed off , which was served to the present respondent by the district administration.
6. That the contents of the ground 6 under reply are, false besides being misconceived, and misleading, therefore denied word by word line by line except the parts of record. The aforesaid submissions may kindly be treated as part and parcel of the present reply for the sake of brevity.



7. That the contents of the ground 7 under reply are, matter of record, therefore the respondent need no reply. However, it is stated that the essence of the Polluter pays principle and the precautionary principles has been achieved.
8. That the contents of the ground 8 under reply are, not correct besides being misconceived, and misleading, therefore denied word by word line by line except the parts of record. The submissions made herein above show that the said contractor was interrogated by the concerned Police station. However, he has complied with the subsequent order of the BDPO directing the Panchayat Body to recover the penalty amount from him and he has immediately deposited the aforesaid penalty amount and 500 trees have also been planted by the Panchayat Body, therefore, the ends of justice has been achieved. Therefore, the essence of the polluter pays and precautionary principles as outlined under Section 20 of the National Green Tribunal Act, 2010 has been achieved by the strict, prompt and diligent efforts and steps taken with all sincerity by the District Administration. It is further stated that the law is well settled that the penalty should not be disproportionate in any case.
9. That the contents of the ground 9 under reply are, absolutely false besides being misconceived, and misleading, therefore denied word by word line by line. The aforesaid submissions may kindly be treated as part and parcel of the present reply for the sake of brevity.
20. That the deponent states that Prayer clauses 01 to 09 are absurd, illegal, motivated and guided by malafides and oblique motives, even otherwise



they have become infructuous. Therefore, all the prayer clauses deserve to be dismissed in their entireties with exemplary costs in favour of the present respondent who has suffered this harassment for no fault of his.

### PRAYER

Deponent, therefore, prays very humbly that the present Hon'ble Tribunal may most graciously be pleased to:

- dismiss the present O.A. with heavy costs in favour of the present deponent,
- Punish the applicant under the laws of the land such as Section 215 of BNSS, and
- pass any such other or further orders as this Hon'ble Tribunal deems fit and proper in the interest of kind justice.

FOR THIS ACT OF KINDNESS THE DEPONENT AS IN DUTY BOUND SHALL EVER PRAY.

*Satender*  
 DEPONENT  
 ग्राम पंचायत पृथला  
 ऋण्ड पृथला, जिला पलवल

### VERIFICATION

17 SEP 2025

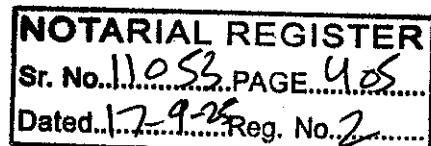
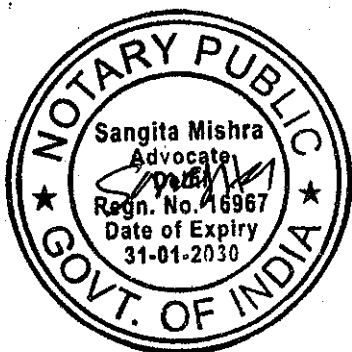
VERIFIED ON THIS MONDAY, 15 DAY OF SEPTEMBER, 2025, that the statements made in the present OA are true to the best of deponent's knowledge and nothing material has been concealed therefrom.

**ATTESTED**

*Smita*

Mrs. Sangita Mishra  
 Advocate Delhi  
 Regn. No. 16967  
 Govt. of India  
 Mob. No. 9990312780

*Satender*  
 DEPONENT  
 सरपंच  
 ग्राम पंचायत पृथला  
 ऋण्ड पृथला, जिला पलवल



I identify the deponent who has signed/T.I in my presence

Mr./Ms. *R.A. Sharma* Adv./Self  
 ID No. ....

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
I.A. no..... of 2025

In

ORIGINAL APPLICATION(O.A.) NO.237 OF 2025

IN THE MATTER OF:

Narender Kumar

APPLICANT

V/S

State of Haryana & Ors

RESPONDENTS

**APPLICATION BY THE RESPONDENT NO-7 FOR  
CONDONATION OF 6 DAYS DELAY IN FILING THE PRESENT REPLY  
MOST RESPECTFULLY SHOWETH:**

1. That it is submitted very humbly that in the present OA which is pending adjudication before this Hon'ble Tribunal, kind notice was issued to the present respondent.
2. That however, there is 6 days delay in filing the reply to the above O.A. It is submitted very respectfully that the above delay is inadvertent, as the same has occurred due to time taken in meeting the Panchayat work.
3. That in the interests of kind Justice the present reply may kindly be allowed to be taken on record by the tribunal.

**PRAAYER**

It is therefore prayed that the present Court may most graciously be pleased to

- a. Allow the present application, and
- b. Pass such other or further Orders as deemed fit and proper in the interests of Kind Justice.

**FOR THIS ACT OF KINDNESS THE RESPONDENT AS IN DUTY BOUND  
SHALL EVER PRAY.**



THROUGH COUNSEL

APPLICANT

*P.A. Sharma*

ADVOCATE PREETI,  
SUPREME COURT OF INDIA

*Ashish Kumar Singh*  
ASHISH KUMAR  
SINGH

CH. 17, New lawyers Chamber,

M.C. Setalvad Block,

Supreme Court Of India,

New Delhi, 110001

Email: jaisingh.adv15@gmail.com

Date:15.09.2025

Place: New Delhi

14

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION(O.A.) NO.237 OF 2025

IN THE MATTER OF:

Narender Kumar

APPLICANT

VS

State of Haryana & Ors

RESPONDENTS

**AFFIDAVIT**

I, Satendra Kataria S/O Mangeram, aged 27 years R/O Katariya Village, Prithla, Distt.- Palwal, do hereby solemnly affirm and state as under:

1. That I am the respondent no..7 in the present O.A., as such I am fully conversant with the facts and circumstances of the present case, therefore competent to swear this affidavit.
2. That the present condonation of delay application has been prepared by my counsel on my instruction and the same has been read over to me and the same has been explained also in vernacular Hindi.
3. That I further state that everything stated there in is true to the best of my knowledge and nothing material has been concealed there in. I also state that all the annexures attached with the present reply, are true copies of the Originals.

*Satendra*  
DEPONENT  
सुरपंच  
ग्राम पंचायत पृथला  
ण्ड पृथला, जिला पलवल

VERIFICATION

17 SEP 2025

Verified on this Monday, 15th day of the year 2025 that the contents of the application are true to the best of my knowledge and nothing material has been concealed therein. It is further verified that all the annexures attached with the present reply, are true copies of the Originals.

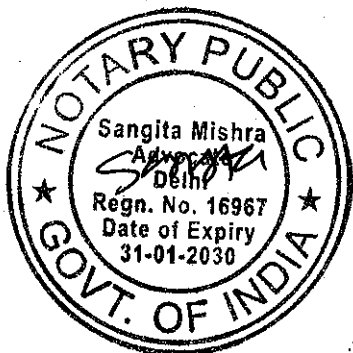
17 SEP 2025

*Satendra*  
DEPONENT  
ग्राम पंचायत पृथला  
ण्ड पृथला, जिला पलवल

**ATTESTED**

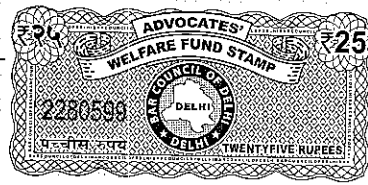
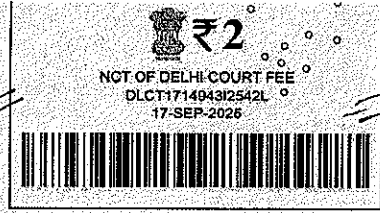
*Sangita*  
Mrs. Sangita Mishra  
Advocate Delhi  
Regn. No. 16967  
Govt. of India  
Mob. No. 9990312780

NOTARIAL REGISTER  
Sr. No. 1102 PAGE 405  
Dated 17.9.25 Reg. No. 2



I identify the deponent who has signed/T.I in my presence

*P. N. Sharma*  
Mr./Ms .....Adv./Self  
ID No. ....



15

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

SUIT/APPEAL NO.

In re: Narendra Kumar

JURISDICTION OF 2025

Plaintiff /petitioner  
Appellants/Defendants

Versus

State of Haryana &Ors, Respondent(s)/Accused KNOW ALL to whom these present shall come that I Sh Satendra Kateria Son of Sh. Mange Ram R/O Village kateria, Ratua Mohalla, Prithala, Palwal the above named respondent, do hereby appoint

**ADVOCATE PREETI, ADVOCATE ASHISH KUMAR SINGH**  
D/2411/2018 D/11463/2024

Hon'ble Supreme Court of India

Advocate of Bar Council of Delhi, Ch. No.17, New Lawyers Chamber. M.C. Setalvad Block, Supreme Court of India, at New Delhi, Copernicus Marg, New Delhi, 110001

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorize him :-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals,, cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take ack documents to admit and/or deny the documents or opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, case and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred upon the advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the advocate or his substitute in the matter as my/our own facts, as if done by me/us to all intents and purpose.

I/we undertake that I/we or my/our duly authorized agent would appear in court and all hearings and will inform the advocate for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the advocate which he shall receive and retain for himself.

And /I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and the above court.

I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the issue prolongs for more than 3 years the original fee shall be paid by me /Us.

I WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this...14th.....day of 2024

Accepted subject to the terms of the fees.

*P.A. Sharma*  
*Assistant*

Client

*Sabinder*

Client

Advocate

I identify the signature/Thumb impressions of the below mentioned person who has been signed in my presence. The client.

*Sabinder*  
सरपंच

ग्राम पंचायत पृथला  
बण्ड पृथला, जिला पलवल

# Reply in Narendra kumar v. State of Haryana



**Preeti Sharma** 12:55 p.m.

to cummra3 ^



From Preeti Sharma · advocatepreeti4@gmail.com

To cummra3@gmial.com

Date Sep 17, 2025, 12:55 p.m.

[View security details](#)



Narender K...ent no.7.pdf



Narender Kr...nt no.8.pdf



Reply

Forward

